Recommendation of National Council for Tribal Welfare on Tribal Policy

1520. SHRI H.K. DUA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of times the National Council for Tribal Welfare appointed by the Prime Minister in 2010 to provide for policy guidelines has met so far, and its important recommendations on tribal policy;
- (b) in how many States who has special responsibilities of implementing guarantee for tribals under the Fifth Schedule of the Constitution and who has presided over the Tribes Advisory Council during the last few years; and
- (c) in how many States it is the Chief Minister, who presides over the Tribes Advisory Council?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) Till date no meeting of the National Council for Tribal Welfare constituted under the Chairmanship of Hon'ble Prime Minister has been held.

- (b) In accordance with the para 4 (1) of the Fifth Schedule to the Constitution, the Tribes Advisory Council (TAC) shall be established in the States having Scheduled Areas therein. The relevant areas of the States of Andhra Pradesh Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha and Rajasthan are covered under the Fifth Schedule to the Constitution. Fifth Schedule to the Constitution enjoins upon the Governors of these States certain responsibilities and powers.
- (c) As per the information available in this Ministry, the Chief Minister of the States are the Chairperson of the TACs constituted in the States of Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra and Odisha. The Ministers, Tribal Welfare Department in the States of Andhra Pradesh and Rajasthan are the Chairperson of the TACs in these States.

Improvement of quality education in Eklavya Schools

1521. SHRI FAGGAN SINGH KULASTE: Will the Minister of TRIBAL AFFAIRS be pleased to state: